

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1731/2002

2

Tuesday, this the 9th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

K.S.Deswal
S/O Shri Hazari Lal
r/o 5-C, Press Block
Behind Old Secretariat,
Delhi-51

..Applicant

(By Advocate: Shri S.K.Gupta)

Versus

1. Govt. of NCT of Delhi
through Chief Secretary
Delhi Secretariat
IG Stadium, IP Estate
New Delhi
2. Secretary (Services)
Govt. of NCT of Delhi
Delhi Secretariat
IG Stadium, IP Estate
New Delhi
3. Commissioner (Transport)
Transport Department
5/9 Under Hill Road,
Delhi - 54
4. Secretary
Union Public Service Commissioner
Dholpur House, Shahjahan Road
New Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

Presently working as a Workshop Superintendent, the applicant is eligible for promotion to the post of Deputy Director (Transport). He fulfils all the qualifications laid down for the purpose in the relevant recruitment rules (A-3). While the aforesaid rules prescribed a period of eight years of service for promotion to the post of Deputy Director (Transport), the applicant has completed nearly fifteen years of service. Further,

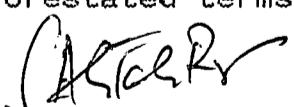
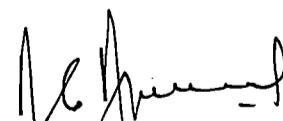
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(2)

vacancies in the post of Deputy Director (Transport) have been in existence right from 1997. Despite this, the respondents have been delaying in making of promotions by holding a DPC. The applicant has given representations on 14.8.2000 and again on 16.10.2000 and has been sending reminders thereafter. The last reminder was sent on 28.2.2000. There has been no response from the respondents. In the circumstances, the learned counsel appearing on behalf of the applicant prays for a direction to the respondents to dispose of the aforesaid representations expeditiously.

2. Having regard to the submissions made by the learned counsel and the aforesated facts and circumstances, we find it just and proper to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representations and to pass a reasoned and a speaking order thereon within a maximum period of two months from the date of receipt of a copy of this order. While passing orders as above, the respondents will also take into account the present OA as an additional representation made on behalf of the applicant. We direct accordingly.

3. The present O.A. is disposed of in the aforesated terms.


(S.A.T. Rizvi)
Member (A)
(Ashok Agarwal)
Chairman

/sunil/